

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 704/92

199

T.A. NO: -

(O)

DATE OF DECISION 14-8-1992

R.P.Wagh

Petitioner

None

Advocate for the Petitioners

Versus

Union of India and ors.

Respondent

Mr.V.S.Masurkar

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman

The Hon'ble Mr. A.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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(S.K.DHAON)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.704/92

R.P.Wagh,
Additional Commissioner,
Aurangabad Division,
Aurangabad. (2)
.. Applicant.

vs.

1. Union of India
through
The Secretary,
Personnel,
Public grievance and Pension,
Department of Personnel &
Training,
New Delhi - 110 001.
2. The State of Maharashtra,
through
The Secretary,
General Administration,
Govt. of Maharashtra,
Bombay - 400 032.
3. Office of the Special
Enquiry Officer,
General Administration
Department,
Govt. of Maharashtra,
Mantralaya,
Bombay - 400 032. .. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon,
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. None for the
Applicant.
2. Mr.V.S.Masurkar
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 14-8-1992
(Per S.K.Dhaon, Vice-Chairman)

The prayer, in substance, is that
the disciplinary proceedings pending against
the applicant may be quashed.

2. Mr.Masurkar has appeared on behalf
of the respondents. He states that the applicant
has submitted his reply. The Inquiry Officer has
concluded the proceedings and has submitted his
report to the Disciplinary Authority. A copy of
the report of the Inquiry Officer, ^{has been} is furnished
to the applicant.

(3)

3. We do not consider this as a fit case to interfere at this stage. If and when an order adverse to the applicant is passed, it will be open for him to challenge the same in accordance with law. The application is dismissed.


(M.Y. PRIOLKAR)
Member(A)


(S.K. DHAON)
Vice-Chairman

MD